

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 31
(IB)-949(PB)/2020

IN THE MATTER OF:

State Bank of India
Vs.
Nazuk Jahan

.... Petitioner/Applicant

.... Respondent

Order under Section95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Mr.
Ishaan Dhingra, Advs.

ORDER

IA-6026/2022

Ld. Counsel Mr. Abhishek Anand appeared on behalf of the RP and sought some time to file the affidavit. Time sought for is granted.

At request and with consent of the parties, list the matter for a physical hearing **on 13.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)